

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 293/MP/2018**

Subject : Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreements executed by the Petitioner and NTPC Limited dated 19.4.2016 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Service Tax Laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreements.

Petitioner : Azure Power India Private Limited (APIPL)

Respondents : NTPC Limited and Ors.

**Petition No. 294/MP/2018**

Subject : Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreements executed by the Petitioner and Solar Energy Corporation of India Limited dated 14.10.2015 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Service Tax Laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreements.

Petitioner : Azure Power India Private Limited (APIPL)

Respondents : Solar Energy Corporation of India Limited (SECI) and Anr.

Date of Hearing : 21.7.2020

Coram : Shri I. S. Jha, Member  
Shri Arun Goyal, Member

Parties present : Shri Saahil Kaul, Advocate, APIPL  
Ms. Poorva Saigal, Advocate, NPTC and SECI  
Ms. Tanya Sareen, Advocate, NTPC and SECI  
Shri Ishpaul Uppal, NTPC  
Shri Ajay Kumar Sinha, SECI



Shri Abhinav Kumar, SECI  
Shri Udaypavan Kumar Kruthiventi, SECI

**Record of Proceedings**

The matters were heard through video conferencing.

2. At the outset, learned counsel for the Petitioner prayed for an adjournment due to non-availability of the arguing counsel in the matters. The request was not opposed by the learned counsels for the Respondents. Accordingly, the Commission adjourned the matters.

3. The Petitions shall be listed for hearing in due course for which separate notice shall be issued.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Deputy Chief (Law)**

